

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-176/ND/2020**

**IN THE MATTER OF:  
Mr. Arun Kumar Singh**

**...PETITIONER**

**Vs.**

**M/s. Genius Exports Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 20.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Prakhar Srivastava,  
Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. No one has appeared on behalf of the corporate-debtor at the time of hearing of the matter. In the interest of justice, let, Registry may serve notice on the corporate-debtor for his appearance as well as filing reply in the matter within week. Post the matter to 13<sup>th</sup> March, 2020.

**—sd—**

**(V.K. Subburaj)  
Member (T)**

**—sd—**

**(P.S.N. Prasad)  
Member (J)**